

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 14424-14426 OF 2015
WITH
PRAYER FOR INTERIM RELIEF

M/s. Ramchandra Rexines (P) Ltd. & Ors.Petitioners

Versus

Commissioner of Central ExciseRespondent

OFFICE REPORT

The matters above-mentioned were listed before the Hon'ble Court on 10th August, 2015 when the Hon'ble Court was pleased to pass the following order:-

**“In view of the letter circulated by the learned counsel for the petitioners seeking adjournment for filing additional documents, list on 28.08.2015”
Additional documents be filed within to weeks.”**

It is submitted that Counsel for the Petitioners has not filed additional documents so far.

It is further submitted that Counsel for the sole Respondent has not filed Counter Affidavit so far.

The matters are listed before the Hon'ble Court with this Office Report.

Dated this the 24th Day of August, 2015.

ASSISTANT REGISTRAR

Copy to :

1. Dr. Sushil Balwada, Advocate,
430, New Lawyer's Chamber,
Supreme Court of India.
2. Mr. B.K. Prasad, Advocate,
Central Agency Section,
Supreme Court of India,
New Delhi.

ASSISTANT REGISTRAR